

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
*(Through Hybrid Mode)*

**Item No. 117**  
**2453/23, 915/23**  
**713/23, 2458/23**  
**IA(I.B.C)/355 (CH)2024**  
**IA(I.B.C)/356 (CH)2024**  
**IA(I.B.C)/357 (CH)2024**

**In**  
**CP(IB) No. 62/Chd/Pb/2019**  
**(Admitted)**

**IN THE MATTER OF:**  
**Punjab National Bank**

**...Petitioner-Financial Creditor**

**Versus**

**Aabha Industries Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 19(2), 25(j), 33(2), 60(5), IBC 2016**  
**Rule: 11 of NCLT 2016**

**Order delivered on 08.04.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 09.05.2024.

Sd/-

**Court Officer**